IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CA(CAA)-02/(ND)/2018

<u>In the matter of</u>
Abhilasa Dealmark (P) Limited

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Manoj Kumar Garg, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Heard.

Order reserved.

(R. VARADHARAJAN)/ MEMBER (JUDICIAL)

Surjit 09.1.2018